

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 1223**  
TO BE ANSWERED ON- 25/07/2022

**ARTICLE 275(1)**

1223. SHRIMATI RAKSHA NIKHIL KHADSE:  
SHRI MANOJ KOTAK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of fund allocated under the Article 275(1) in the financial year 2021-22, State-wise;
- (b) the details of the percentage of utilization of this funds during the last three years; and
- (c) the details of under-utilization of this funds during the said period and the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

**(a) to (c):** A Statement indicating the State-wise details of grants released under Article 275(1) during the financial year 2021-22 alongwith percentage of utilization of funds by the States vis-a-vis funds released during last three years is at **Annexure**. The main reason for under-utilization of the funds within the period by some States is due to delay in execution of Capital nature of projects due to covid lockdown and restrictions. The State is also required to coordinate with various line Departments who execute the projects. Besides, due process is required to be followed by State in a transparent manner as per extant guidelines such as acquisition of land, issuing of tender, selection of agency and thereafter execution of work etc. which sometimes takes time more than the time envisaged by the States.

**Annexure**

**Annexure as referred to in reply to Part (a) to (c) of the Lok Sabha Unstarred Question No. 1223 for answer on 25.07.2022 asked by Shrimati Raksha Nikhil Khadse and Shri Manoj Kotak regarding “Article 275(1)”**

S. No.	Name of State	Funds Released during 2021-22	(Rs. In lakh)		
			The percentage utilization of funds during last three years i.e. 2019-20*, 2020-21, 2021-22**		
			Total fund released from 2019-20 to 2021-22	Funds Utilization reported by State Govt.	Percentage of utilization of funds
1	Andhra Pradesh	2638.65	13636.63	4732.16	34.70
2	Arunachal Pradesh	9830.00	29046.25	19216.25	66.16
3	Assam	2570.0000	17965.22	10127.79	56.37
4	Bihar	642.08	642.08	0.00	0.00
5	Chhattisgarh	11604.020	44081.03	32477.01	73.68
6	Goa	600.41	600.41	0.00	0.00
7	Gujarat	6923.79	29697.71	20489.05	68.99
8	Himachal Pradesh	1500.00	7975.70	6611.70	82.90
9	Jharkhand	12264.19	33708.96	21444.77	63.62
10	Karnataka	3210.00	16951.14	11812.01	69.68
11	Kerala	0.00	633.29	633.29	100.00
12	Madhya Pradesh	5319.10	54537.80	42403.84	77.75
13	Maharashtra	0.00	27709.86	6980.73	25.19
14	Manipur	0.00	6151.91	5351.91	87.00
15	Meghalaya	1595.25	6887.49	3737.71	54.27
16	Mizoram	2971.54	11480.08	9158.54	79.78
17	Nagaland	3202.39	11721.88	8538.15	72.84
18	Odisha	11382.05	32797.33	18559.79	56.59
19	Rajasthan	10435.21	35187.40	26435.73	75.13
20	Sikkim	2045.00	5736.35	3395.35	59.19
21	Tamil Nadu	0.00	6356.07	3231.63	50.84
22	Telangana	2050.00	14540.28	12490.28	85.90
23	Tripura	607.53	3761.90	2835.92	75.39
24	Uttar Pradesh	832.71	4520.85	3149.62	69.67
25	Uttarakhand	100.65	529.02	428.37	80.97
26	West Bengal	0.00	16168.31	16168.31	100.00
<b>TOTAL</b>		92324.57	433024.95	290409.91	

\* Upto the year 2019-20 funds for EMRS was also released under Article 275(1).

\*\*Total Release for 2021-22, as tabulated above also includes an amount of Rs. 65344.57 lakh released under the head “Grant-in-aid-Creation of Capital Assets” for which UC is not due at present and it is scheduled to become due on 01.04.2023 as per provisions of General Financial Rules (GFRs).

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